

ITEM NO.29

REGISTRAR COURT. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Criminal Appeal No(s). 1640/2021

SILPI SRIVASTAVA

Appellant(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

Date : 05-01-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Prithvi Yadav, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Ankur Yadav, AOR

For Respondent(s)

Mr. Garvesh Kabra, AOR
Ms. Sakshi Kakkar, Adv.
Mr. Ankit Tiwari, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Respondent No.1 is duly represented.

Ld. Counsel for the appellant is granted two weeks' time, as last opportunity, to take fresh steps and file fresh particulars in respect of the unserved respondent No.2. Ld. Counsel for the petitioner makes request to serve the said respondent through the concerned Trial Court. Allowed. Details of the Trial Court concerned be furnished forthwith. Notice thereafter be issued accordingly.

Original records have been received from the High Court as well as Trial Court.

List again on 10.2.2023.

H. SHASHIDHARA SHETTY
Registrar